

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:425

ANSWERED ON:02.08.2011

PENSION TO FREEDOM FIGHTERS

Dhotre Shri Sanjay Shamrao;Rajaram Shri Wakchaure Bhausaheb;Wankhede Shri Subhash Bapurao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the criteria adopted by the Government to grant freedom fighter`s pension;
- (b) the number of persons covered under the freedom fighter pension scheme, as on date, State-wise;
- (c) whether a large number of applications for freedom fighter pension are still pending with the Government;
- (d) if so, the details thereof, State-wise; and
- (e) the steps taken by the Government to reduce the pendency in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): The eligibility criteria under the Central "Swatantrata Sainik Samman Pension Scheme, 1980", inter-alia, includes imprisonment/underground suffering of at least six months (three months in case of women and SC/ST freedom fighters), internment in home/externment from districts for at least six months, confiscation of properties, permanent incapacitation or loss of job, which a claimant should have undergone in connection with the national freedom struggle.

(b): Since the inception of the freedom Fighters pension Scheme in 1972, pension has been sanctioned to about 1.71 lakh freedom fighters and their eligible dependents till 30.06.2011.State-wise details are annexed.

(c) to (e): Receipt and disposal of claims for grant of Swatantrata Sainik Samman Pension is a continuous process. Except for 35 cases relating to Hyderabad Liberation Movement, no other case complete in all respects and recommended by the State Government is pending.